



PUBLISHED BY AUTHORITY

No. 19

CUTTACK, FRIDAY, MAY 7, 1943

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

### COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

*The 28th April 1943*

No. 8857—III L-10/42-Com.(C).—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

*New Delhi, 16th April 1943*

No. L-825—In pursuance of sub-clause (c) of clause 4 of the War Injuries Scheme, 1942, the Central Government is pleased to notify for the purpose of the said sub-clause all persons appointed as Special Police-Officers under rule 59B of the Defence of India Rules or under section 17 of the Police Act, 1861 (V of 1861) or under any other Act relating to Police forces.

H. C. PRIOR  
Secretary to the Government of India

### HOME DEPARTMENT NOTIFICATIONS

*The 28th April 1943*

No. 8870-P.(C).—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor  
J. BOWSTEAD  
Chief Secretary to Government

*New Delhi, 5th March 1943*

No. SS/135—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and in supersession of this Department notification No. SS/135,

dated the 24th December 1942, the Central Government is pleased to order—

(i) that with effect from the 4th March 1943 no person shall sell cycle tyres and tubes at prices higher than those specified in the Schedule hereto annexed; and

(ii) that this order and the Schedule shall be displayed prominently at the premises of all persons offering cycle tyres and tubes for sale.

#### Schedule of Maximum Prices for Cycle Tyres and Tubes

	Covers		Tubes	
	Sizes		Sizes	
	24 × 1½	26 × 1½	24 × 1½	26 × 1½
	28 × 1½	26 × 1½	25 × 1½	26 × 1½
	28 × 1½	26 × 1½	28 × 1½	26 × 1½
	24 × 1½		24 × 1½	
	Wired on each	Beaded Edge each	Each	
	RS. A.	RS. A.	RS. A.	
<b>I Grade—</b>				
1. Bates Dunlop ..	..	..	..	..
2. Firestone High Speed ..	..	..	..	..
3. Goodyear A. W. T. ..	..	..	..	..
4. Indian super ..	..	..	..	..
<b>II Grade—</b>				
1. Dunlop Cambridge ..	..	..	..	..
2. Goodyear Pathfinder ..	..	..	..	..
3. India Signal ..	..	..	..	..
<b>III Grade—</b>				
1. Royal Durbar ..	..	..	..	..
2. Takat ..	..	..	..	..
3. Sterling ..	..	..	..	..
<b>War Grade—</b>				
1. Dunlop ..	..	..	..	..
2. Goodyear ..	..	..	..	..
3. India ..	..	..	..	..

S. BHOOTHALINGAM  
Dy. Secy. to the Govt. of India

*The 29th April 1943*

**No. 1362-C.**—The following notifications by the Government of India are republished for general information.

By order of the Governor  
J. BOWSTEAD  
Chief Secretary to Government

DEFENCE DEPARTMENT  
New Delhi, 10th April 1943

**No. 5-D.C. (20)/43**—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In rule 19 of the said Rules—

(i) In sub-rule (1), for the words "any exemptions or conditions for which provision may be made by order of the Central Government", the words "the provisions of this rule" shall be substituted, and after clause (a) the following clause shall be inserted, namely:—

"(aa) any message in cipher or code; or"

(ii) After sub-rule (1), the following sub-rule shall be inserted, namely:—

"(1A) The provisions of sub-rule (1) shall not apply to—

(a) the sending of instructions for utilising any cipher or code the use of which is approved by notified order of the Central Government; or

(b) the sending, in accordance with conditions imposed by the Central Government, of any telegraphic message in such cipher or code; or

(c) the sending of any document conveying or recording information by means of such cipher or code, being a document which specifies in clear the cipher or code used."

New Delhi, 7th April 1943

**No. 5-DC. (12)/43**—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In sub-rule (2) of rule 81 of the said Rules, clause (aa) shall be relettered as clause (ab), and before that clause as so relettered, the following clause shall be inserted:—

"(aa) for collecting any information or statistics with a view to the rationing of any article essential to the life of the community;"

C. MacL. G. OGILVIE  
Secretary

*The 30th April 1943*

**No. 1367-C.**—The following notification by the Government of Ajmer-Merwara is republished for general information.

By order of the Governor  
J. BOWSTEAD  
Chief Secretary to Government

*Ajmer, 17th April 1943*

**No. A/1-81**—In exercise of the powers conferred by section 99-A of the Code of Criminal Procedure, 1898 (V of 1898), as adapted by the Government of India (Adaptation of Indian Laws) Order, 1937, read with the Government of India, Home Department, notification No. F.126/37-Public dated the 1st April 1937, and section 4 of the Indian States (Protection Against Disaffection) Act, 1922, the Chief Commissioner hereby declares to His Majesty that every copy of the pamphlet in Hindi entitled "Sangharsh Kyon", published by the Dictator Marwar Lok Parishad, Jodhpur, and printed by Pannalal Gupta Anant at the Adarsh Press, Ajmer, on the ground that the said book contains matter the publication of which is punishable under section 3 of the Indian States (Protection Against Disaffection) Act, 1922.

S. KHURSHID  
Chief Commissioner, Ajmer-Merwara

**DEPARTMENT OF SUPPLY AND TRANSPORT**  
NOTIFICATION

*The 1st May 1943*

**No. 4003-S.T.**—The following notification, issued by the Government of India in the Department of Food, is republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

*New Delhi, 18th March 1943*

**No. 10-38/43-A.**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Foodgrains Control Order, 1942, namely:—

To clause 2 of the said Order, the following sub-clause shall be added, namely:—

"(e) 'storage for sale in wholesale quantities' means storage in quantities exceeding 20 maunds for purposes of sale, whether wholesale or retail, and includes storage by any person on behalf of another as a commission agent or an arhatya."

B. G. HOLDSWORTH  
Secy. to the Govt. of India